

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET
OA No. 210/88

CAUSE TITLE OF

NAME OF THE PARTIES..... Shyam Bahadure

Applicant

Versus

Union of India & Ors.

Respondent

Part A, B & C

Sl. No.	Description of documents	Page
1	Cheeg Cert.	A1 to A2.
2	Order Sheet	A3 to A7.
3	Judgment order dt. 17-9-92	A8.
4	Copy of Petition	A9 to A24.
5	Power	A25
6	CM No 63/89 / CM No 62/89	A26 to A28 / A32.
7	No loss.	A33 to A62
8	Power / Attribution dt 16-8-90	A63 + 64
9		
10		
11		
12		
13		

CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided) by the court / directed

Dated.. 5/6/12

Counter Signed.....

Section Officer / In charge

Signature of the
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 210 of 1988

APPLICANT (s) S.B. Khalsi

RESPONDENT(s) Union of Indus through S. Railways
Rail Blown N. Rai

Particulars to be examined

Endorsement as to result of Examination

1. Is the appeal competent? — yes —
2. (a) Is the application in the prescribed form? — yes —
(b) Is the application in paper book form? — yes —
(c) Have six complete sets of the application been filed? — 2 sets filed.
3. (a) Is the appeal in time? — yes —
(b) If not, by how many days it is beyond time? —
(c) Has sufficient case for not making the application in time, been filed? —
4. Has the document of authorisation, Vakalat-nama been filed? yes —
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/- yes —
6. Has the certified copy/copies of the order (s) against which the application is made been filed? — yes —
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed? — yes —
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly? No. (My advocate)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW.

O.A./T.A. No. 210 198 8

Applicant(s)

Versus

Respondent(s)

Cr. No.

Date

Orders

25-11-08

For. D. S. Sharma, Dy.
For. G. S. Sharma, Dy.

On the request of the
learned counsel for the
applicant the case
is adjourned to
23-12-08.

J.M.

Dy.

23/12/08

No sitting, Adjourned to 25/1/09
for admission.

Dy.
23/12.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENICIA, CALIF.

C.A./T.A. No. 210 1988

Applicant(s)

Versus

Respondent(s)

Sr. No.

Date

Orders

25/1/89.

1202. D. S. Murre, Am.
Hon. C. S. Shannon, Jr.

No one is present for the
applicant. The case is adjourned
to 22-2-89 for admission

J.M.

Am.

22-2-89.

1202. D. S. Murre, Am.

On the request of the learned
Counsel for the applicant
Shri B. B. Rai, he is allowed
three weeks time to file an
application for amendment
of the claim petition. List

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT COCHIN.

O.A./T.A. No. 210 198 8(1)

S.B. Khaleel

Applicant(s)

Versus

U.O.

Respondent(s)

Sr.No.	Date	Orders
10-3-89 9.5.89	Hon. G.S. Sharma, JM Hon. K.J. Raman, AM	OR Amendment made today OR Counsel for the applicant has made necessary amendments in the application submitted for admission. JM 9-5-89 u/v
57.89	Hon. Justice K. Nath, V.C. Hon. Mr. K.J. Raman	OR Case was adj. to 5.7.89 for admission submitted for admission in 4/7
49-89	Hon. Justice K. Nath, V.C. Hon. K.J. Raman, AM	OR No extra copies to be served of the OR have been filed by the applicant submitted for order in 1/9

Original note on the paper book

Admit. Issue notice. Respondents may file counter affidavit within four weeks, to which, the applicant may file rejoinder within two weeks. Thereafter list the case for trial hearing on 49.01.

The learned Counsel for the applicant requests for and is allowed ten days time to take steps whereupon notices will be reissued to the opposite parties to file counter within four weeks. Thereafter the applicant may file rejoinder within two weeks. Thereafter list the case for final hearing on 31-10-89.

OR
No extra copies to be served of the OR have been filed by the applicant submitted for order in 1/9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW.

ORDER SHEET

REGISTRATION No. 210 of 1988 (L)

~~APPELLANT~~
~~APPLICANT~~

S.B.Khalasi

VERSUS

Union ^{VERSUS} of India & Others

DEFENDANT
RESPONDENT

Serial Number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
31.10.1989.	<u>Hon'ble Mr.D.K.Agarwal, J.M.</u>	
	Shri R.B.Rai counsel for the applicant are present and Shri Dr.Dinesh Chandra counsel for the respondents are present. List this case on 10.1.1990. J.M.	
10/1/90	No sitting Adj to 15.3.90 10/1/90	OR CA not S.P.
15.3	<u>Hon. K. O'Byrne, AM</u>	
	The learned counsel for the Applicant requests for and is allowed one week time to take steps where upon notices will be issued to the O.P. to file counter within two weeks to which the applicant may file rejoinder within two weeks thereafter. List for final hearing on 30.7.90 for hearing. A.M.	minutes of copy of petition, the details of the respondents
30.7.90.	No sitting Adj. to	OR No extra copy to be served of have been filed the 4e for the applicant, hence could not be used to the O.P.
	16.8.90 S.P.	

21-0/88 (L)

A/x

5-11-90

Hon'ble Mr. D.K. Agrawal. J.M.
" Mr. M.Y. Bialker. -A.M.

Due to resolution of Bar Association
Case is Adjourned to 22-11-90.

22-11-90

Hon Mr Justice K. Nethi VC.
Hon Mr M.M. Singh. AM
M.P 684/90

The applicant has filed
the requisite process
fee in compliance of
order dated 16.8.90. Let
notice be issued to the
respondents as already
ordered. List before
D.R on 21-1-91 for
completion of record.

OR
S.F.C. 384/9014
S.R.O
B.S.C
M.P. No. 145
28/11

Am

VC

Notices Issued

19-12-90

15-2-91 - No sitting Adj to 15-4-91.

15-4-91 No sitting Adj to 13-5-91
Je

13-5-91 No sitting Adj to 27-5-91
Je

27-5-91 No sitting Adj to 8-7-91
Je

OR

Notices have been sent back.

21-1-91
D.R.

Both the parties are absent today
Notices were issued on 21/1/91
19-12-90, but Notices has been
received back for incomplete
address. Put up before the Hon. J. on 15/2/91

15/2/91

13/8

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW

O.A. No. 210/1988

S.B. Khalasi and others

Applicants

versus

Union of India & others

Respondents.

Shri B.B.Rai Counsel for Applicants

Shri D. Chandra Counsel for Respondents.

Coram

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

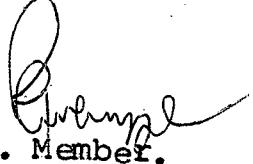
By means of this application, the applicants have prayed that the order dated 19.10.88 by which the result of post in the pay scale of 950-1500 against 25% talented quota placing 24 persons in the seniority list having been found suitable, be quashed and the applicant be selected and promoted to the post of E.S.M. with immediate effect.

During the pendency of this application the applicants filed appeal and amended their application. This panel was declared after cancellation of the earlier panel.

2. As the applicants have filed appeal on 19.12.88, the respondents are directed to dispose of the said

W

appeal dated 19.12.88 within a period of three months from the date of receipt of a copy of this judgment by the respondents, taking into consideration the pleas raised by the applicants. No order as to costs.


Adm. Member.


Vice Chairman.

Shakeel/

Lucknow:Dated: 17.9.92.

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW

.....

ORDER SHEET NO. _____

O.A./T.A No 210/08

OFFICE REPORT

~~/~~ DATE /

ORDER

MANISH

Filed today
for 24/11

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATION TRIBUNAL
ACT, 1985, BEFORE THE C. A. T. ADDITIONAL BENCH, ALLAHABAD,
SITTING AT LUCKNOW.

A/a

O. A. No. 210/88(2)

Title of the case - Shyam Bahadur & Others Vs Union of India
& Others

I N D E X

Sl. No.	Description of Documents Relied Upon	Page Nos.
1.	Application in ² Duplicates with Annexures pertaining to item No. 6 of the Application-- "Facts of the Case!"	1 to 11
2.	Annexure No. 1, Order dated 20-11-82, passed by the Respondent No. 3.	12 to 13
3.	Annexure No. 2:- Typed copy of merit list dated 5-2-83, prepared and announced by the respondent No. 4.	14
4.	Annexure- 3, Impugned order dated 19-10-88, passed by the respondent No. 4.	15
5.	Vakalatnama	16

24/11/88
Signature of the Applicant

Signature of the Applicant's Counsel

For Use in Tribunal's Office.

Date of Receipt by post

Registration No.

Signature of Registrar

Noted for
24/11/88

[Signature]
[Signature]

10/10

In the Central Administrative Tribunal, Additional
Bench Allahabad Sitting at Lucknow.

BETWEEN

1. Shyam Bahadur Khalasi, age d about 28 years,
son of Sri Baij Nath R/o Railway Quarter No.L-598
Fateh Ali Talab P.S. Alambagh, Distt. Lucknow.
2. Jagdish Khalasi aged about 29 years, S/o Sri Ram,
R/o Cr. No.1-36 Fateh Ali Talab Charbagh Road
Lucknow.
3. Umesh Chandra Dubey aged about 32 years, son of
Shri Diwaker Prasad Dubey, resident of E-10-C
Punjab Nagar Railway Colony Lucknow.

..... Applicants.

AND

1. The Union of India through the Secretary Railways
Rail Bhawan New Delhi.
2. General Manager Northern Railways, Baroda House New
Delhi.
3. Divisional Railway Manager Northern Railway Lucknow.
4. Divisional Personal officer Northern Railway
Lucknow.
5. Divisional Signal Tele Communication Engineer
Northern Railway Lucknow.

6 - Sri Chandrika S/o Deo Narain Respondents.

Amendment
incorporated
as ordered
R.B. Singh
per

infuri

2.

DETAILS OF APPLICANTS

1. Particulars of the applicants: -

- (i) Name of the Applicant - Shyam Bahdur.
- (ii) Father's name Sri Baij Nath.
- (iii) Age of applicant About 28 yrs.
- (iv) Designation and particulars of office
(name and station) in which employed-
Khalasi in the office of Divisional Signal Tele
communication Engineer Northern Railway Lucknow.
- (v) Office address: Divisional Signal Teli Communicat-
ion Engineer office Northern Railway
Lucknow.
- (vi) Address for service of all notices: Shyam Bahdur.
son of Baij Nath resident of Railway Gr. No. L-598
Fateh Ali Talab P.S. Alambagh, Distt. Lucknow.

2. (i) Name of applicant: Jagdish .

- ii) Father's name : Sri Ram
- iii) Age of applicant- About 29 years.
- iv) Designation and particulars of office (name and
address) in which employed:

Khalasi in the office of Divisional Signal Teli
Communication Engineer Northern Railway Lko.

- (v) office Address: Divisional / Engineer office
Northern Railway Lucknow.
- (vi) Address for service of all notices- Jagdish son of
Sri Ram R/o Quarter no. T-36 Fateh Ali Talab
Charbagh road Charbagh, Lucknow.

3. i, Name of applicant- Umesh Chandra Dubey.

- ii) Father's name : Sri Diwakar Prasad Dubey.

3.

- iii) Age of applicant : About 32 years.
- iv) Designation and particulars of office (name and station) in which employed.

Khalasi in the office of Divisional Signal Telecommunication Engineer, Northern Railway Lucknow.

- v) office Address - Divisional Signal Telecommunication Engineer office Northern Railway Lucknow.
- vi) Address for service of all notices:-
Umesh Chandrase Dubey R/o Quarter no. E-10-C
Punjab Nagar Railway Colony Lucknow.

(2) PARTICULARS OF THE RESPONDENT.

- i) Union of India, through the Secretary Railways, Rail Bhawan, New Delhi.
- ii) General Manager Northern Railways Baroda House New Delhi.
- iii) Divisional Railway Manager Northern Railway Lucknow.
- iv) Divisional Personnel officer, Northern Railway Lucknow.
- v) Divisional Signal Telecommunication Engineer, Northern Railway Lucknow.
- (vi) Chandrika Prasad S/o Sri. Deo Manai n

- (3). Particulars of the orders against which application is made :-

The application is against the following orders:-

- (i) Order No. 220E/ii/1 Teletented Quota.

12

22/10/90
G. K. S. J.
Subansari

Amended
as ordered
Adm. Secy
J. K.

noted

A/13

4.

(ii) Date - 19.10.1988.

iii) passed by- Divisional Personnel officer Northern Railway Lucknow.

iv) Subject in Brief: Order for promotion of the post of ESM Grade III in scale of Rs. 950-1500 (RPS) against 25% tele-entitled quota after qualifying the written and viva-voce tests.

4. Jurisdiction of the Tribunal:

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Tribunal, as the applicants are posted... at Lucknow on the posts of Khalasi in the office of respondent no.5.

5. Limitation :

The applicants further declare that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act 1985 as the order against which the application is being made was passed on 19.10.88.

6. Facts of the case:-

The facts of the case are given below:-

A. That the applicant no.1 was appointed on the permanent post of Khalasi on 1.5.1982. The full biodata of the applicant is as under:-

(i) Qualification- High School.

ii) Date of birth 1-1-1957.

iii) Preferential Qualification. The applicant has taken a certificate of ESM also from signal Telecommunication Training school Ghaziabad.

[Signature]

2.

DETAILS OF APPLICANTS

1. Particulars of the applicants: -

- (i) Name of the Applicant - Shyam Bahdur.
- (ii) Father's name Sri Baij Nath.
- (iii) Age of applicant About 28 yrs.
- (iv) Designation and particulars of office
(name and station) in which employed-
Khalasi in the office of Divisional Signal Tele
communication Engineer Northern Railway Lucknow.
- (v) Office address: Divisional Signal Teli Communicat-
ion Engineer office Northern Railway
Lucknow.
- (vi) Address for service of all notices: Shyam Bahdur.
son of Baij Nath resident of Railway Cr.No.L-598
Fateh Ali Talab P.S.Alabagh, Distt. Lucknow.

2. (i) Name of applicant: Jagdish .

- ii) Father's name : Sri Ram
- iii) Age of applicant- About 29 years.
- iv) Designation and particulars of office (name and
address) in which employed:

Khalasi in the office of Divisional Signal Teli
Communication Engineer Northern Railway Lko.

- v) office Address: Divisional ^{Signal Teli communication} Engineer office
Northern Railway Lucknow.

- vi) Address for service of all notices- Jagdish son of
Sri Ram R/o Quarter no.T-36 Fateh Ali Talab
Charbagh road Chhargh, Lucknow.

3. i) Name of applicant- Umesh Chandra Dubey.

- ii) Father's name : Sri Diwakar Prasad Dubey.

3.

- iii) Age of applicant : About 32 years.
- iv) Designation and particulars of office (name and station) in which employed.

Khalasi in the office of Divisional Signal
Telecommunication Engineer, Northern Railway
Lucknow.

- v) office Address - Divisional Signal Telecommunication
Engineer office Northern Railway Lucknow.
- vi) Address for service of all notices:-
Umesh Chandra Dubey R/o Quarter no. E-10-C
Punjab Nagar Railway Colony Lucknow.

(2) PARTICULARS OF THE RESPONDENT.

- i) Union of India, through the Secretary Railways,
Rail Bhawan, New Delhi.
- ii) General Manager Northern Railways Baroda House New
Delhi.
- iii) Divisional Railway Manager Northern Railway
Lucknow.
- iv) Divisional Personnel officer, Northern Railway
Lucknow.
- v) Divisional Signal Telecommunication Engineer,
Northern Railway Lucknow.
- (vi) Chandrika Prasad S/o Sri. Deo Mani n

(3). Particulars of the orders against which application
is made :-

The application is against the following orders:-

- (i) Order No. 220E/ii/1 Teletented Quota.

no/ni

Amended
as ordered
Adhikari
[Signature]

24/10/2011
[Signature]

A/13

4.

(ii) Date - 19.10.1988.

iii) passed by- Divisional Personal officer Northern Railway Lucknow.

iv) Subject in Brief: Order for promotion of the post of ESM Grade III in scale of Rs. 950-1500 (RPS) against 25% tele-tented quota after qualifying the written and viva-voce tests.

4. Jurisdiction of the Tribunal:

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Tribunal, as the applicants are posted... at Lucknow on the posts of Khalasi in the office of respondent no.5.

5. Limitation :

The applicants further declare that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act 1985 as the order against which the application is being made was passed on 19.10.88.

6. Facts of the case:-

The facts of the case are given below:-

A. That the applicant no.1 was appointed on the permanent post of Khalasi on 1.5.1982. The full biodata of the applicant is as under:-

(i) Qualification- High School.

ii) Date of birth 1-1-1957.

iii) Preferential Qualification. The applicant has taken a certificate of ESM also from signal Telecommunication Training school Ghaziabad.

m/s

24/10/88
G. K. S.
Lucknow

5.

B. That the applicant no.2 was also appointed on the permanent post of Khalasi on 18.6.1979. The full bi data of the applicant is as under :-

- i) Qualification - Junior High School with IInd Div.
- ii) Date of birth - 10.1.1958.

C. That the applicant no.3 was also appointed on the permanent post of Khalasi on 9.1.1982. The full bi data of the applicant is as under:-

- i) Qualification- Intermediate with science.
- ii) Date of birth : 20.7.1956.
- iii) Preferential qualification in future department of promotions etc.

The applicant has taken also an academic award of CSTE i.e. Chief Signal Tele communication Engineer, in which a 15% is reserved in merit ~~Distt.~~ list of future promotion.

D. That sometimes in the year 1982 it was revealed that there were certain clear vacancies of the posts of ESM i.e. Electric signal maintainer under the employment of respondents no.3,4 and 5, amongst which 25% posts were to be fulfilled against 25% talented quota by way of promotion from the post of applicants. It is clearly stated that the requisite qualification for the aforesaid promotion was/and is as under:-

- i) Minimum qualification : VIII class passed.
- iii) Age limit: Between 18 to 25 years relaxable to the services rendered by them to the extent of 10 years and

22/11/92 (3)
[Signature]

[Signature]

6.

application on a prescribed proforma was to be submitted before 26.11.82 regarding which a specific order/advertisement was published on 20.11.82 by the respondents no.3. A true typed copy of which is annexed herewith as Annexure no.1 to this application.

E. That it is worth while to mention here that all the applicants, having the requisite qualification applied in the prescribed form, in pursuance of the aforesaid order as contained in Annexure no.1 to this application, and appeared and successfully declared passed in the examination in the year 1983 for the selection of the post of E.S.M.

F. That, however, the respondent no.3 instead of appointing and promoting the applicants on the post of E.S.M. due to the reasons, best known to him passed an erroneous order and cancelled the merit list of the applicants in the year 1984 which was prepared earlier after qualifying their written tests and reannounced and fixed other various dates for re-examinations and lastly on 16.5.1987 once again written test was held in respondent no.3 and 4's ^{Office} for the promotion on the post of E.S.M. in which, a number of new candidates ~~xxxx~~ who were not having the requisite qualifications were also permitted to appear in the examination along with the applicants.

G. That the applicants were declared passed, once again in written test, and a merit list of 40 candidates was prepared and announced by the respondent no.4 on 5.2.1988. A true typed copy of which is annexed herewith

mpai

7.

as Annexure no.2 to this application.

H. That the applicants thereafter were called for interview which they faced, and lastly on 19.10.88 the respondent no.4 announced and published a list of selected candidates on the post of ESM in an arbitrary manner. Moreover a true typed copy of the list dated 19.10.88 aforesaid is annexed herewith as Annexure no.3 to this application.

I. That the applicant's utter surprise like a bolt from the blue was when they came to know that their names have been ousted and certain new candidates, who, are junior to the applicants and are no way eligible for the promotion either by way of requisite qualifications as contained in annexure -1 to this application or by age limit as required, have also been added and declared passed in Seniority list for selection. It was further revealed that the earlier merit list, which was prepared after the written tests in the year 1982, in pursuance of the order as contained in Annexure no.1 to this application, was cancelled by the respondents no.3,4 and 5 in the year 1984 due to malafides of respondents and further within the intention, to add and select their own candidates according to their sweet will in fact.

However, the real date of birth, date of the appointments and full qualifications of the applicants and few of the candidates who are junior and have been added and selected in the final seniority and selection list as contained in Annexure No.3 are given as under:-

...

msd

8.

Sl.No.	Name	Date of appointment	Date of birth	Qualification.
1.	Shyam Bahadur.	5.1.1982	1.1.1957	High School & Pref. Qualification i.e. E.S.M. Trained from S & T. Training school Gaziabad.
2.	Jagdish	18.6.1979	10.1.1958	Junior High School IInd Division.
3.	Umesh Chandra Dubey	9.1 -82	20.7.56	Intermediate with science and has already received the reward from C.S.T.E. on which 15% marks are reserved for further promotions 7th class only
4.	Chen- arika	19.12.72	4.3.50	do 7th Class only
5.	Mohanjeet	19.6.75	16.9.52.	- do -
6.	Shiv Narain	19.6,75	16.9.52	- do -
7	P.N.Singh	1.1.82	2.5.50	- do -
8.	Omkar Ahmad	16.7.84	4.2.56	- do -

Perusal of the above proves clearly that the candidates mentioned at serial no.4, 5 and 6 do not have the minimum qualification of VIII the less prescribed for the promotion nor they have filed their VIIIth Class certificate in their service records whereas the candidates mentioned at serial no.7 and 8

....9

no. 8

9.

are over age and neither have the 10 years service experience nor they have the essential qualification as required for promotion test and seniority and merit list nor they have filed their VIII Class certificate as required, though they have been selected in the list as contained in Annexure 3 to the application.

J. That it is worth while to mention here that the candidate, having the E.S. M. Training course and selected also, once like the applicant no.1 can not be called for re-selection or promotion nor their merit can be cancelled as in the instant case.

K. That in fact, there are ^{✓ several} ~~revealed~~ other candidates also [✓] ~~been~~ who do not possess the requisite qualification like the aforesaid candidates, though they have been selected in the list as contained in the annexure no.3 to this application.

L. That it is specifically stated that the respondents have intentionally cancelled the former written test and merit list etc. due to the reasons that they had to apply their discrimination and further to select and promote their own candidates which they did hence this application.

7. Relief sought: In view of the facts reasons and circumstances mentioned in para 6 above the applicants pray for the following relief:-

(a) That the impugned order dated 19.10.88 passed by the respondent No -4 ^{as} contained in Annexure No.3

to this application be kindly quashed and set aside. and the applicants be ^{as} ~~selected~~ ^{selected} and promoted on the post of E.S.M. with immediate effect.

order

10.

(b) That the costs of this application be awarded in favour of the applicants and against the respondents.

c) That any other relief or order which this Hon'ble Tribunal deem proper and fit, be awarded in favour of the applicants and against the respondents.

g) Interim order if prayed for:-

Since the impugned order ~~is~~ dated 19.10.88, has not been implemented as yet pending final decision of this application, the applicants seeks issue of the following order.

e) That the operation of order dated 19.10.88 as contained in Annexure No.3 to this application be kindly stayed.

g) Details of Remedies exhausted:-

The applicants, declare that since the matter relates no selection, promotion and is very urgent

this clause is not applicable. However during the pendency of this application, the applicants preferred their departmental appeal before the MPB No. 3 on 19-12-88, and a copy of which was also sent to MPB No. 4 & 5. Matter not pending with any other court etc.:

The applicants further declare that the matter

regarding which this application has been made is not pending before any court of law or any other authority or any other bench of the Tribunal.

11. Particulars of Bank/postal order in respect of the application fee:

1. Number of Indian Postal order DD 020968

5

2. Name of the issuing post office G.P.O. Hazratganj, Lucknow.

Amended
but with
no effect
Hence this application
amendment
is incorporated as
ordered
order
order

order

A/c

11.

3. Date of issue of postal order 29.10.88.

4. Postoffice at which payable: Allahabad in favour of Registrar C.A.T.

12. Details of index:-

An index in duplicate containing the details of the documents to be relied upon is enclosed.

13. List of enclosures:-

- (i) Annexure No.1 order dated 20.11.82 passed by the respondent no.3.
- (ii) Annexure no.2 typed copy of the merits list dated 5.2.88 prepared and announced by the respondent no.4.
- (iii) Annexure no.3 impugned order dated 19.10.88 passed by the respondent no.4.

We, Shyam Bahadur son of Shri Baij Nath aged about 28 yrs. Jagdish aged about 29 years, son of Shri Ram, and Umesh Chandra Dubey aged about 32 years, son of Shri Diwakar Prasad Dubey working as khalasi residents of Railway Qr.No.L-598, Fateh Ali Talab, P.S. Alambagh, Distt. Lucknow, Qr. No.T-36 Fateh Ali Talab Charbagh Road Charbagh, Lucknow, and Railway Colony E-10 C Punjab Nagar Railway Colony, Lucknow do hereby verify that the contents of from 1 to 13 are true to my personal knowledge and belief and that we have not suppressed any material facts.

Place

Date 31.10.88

[Handwritten signatures]
24/10/88
6/10/88

Signatures of the applicants.

To,

The Registrar

.....
.....

In the Central Administrative Tribunal, Additional Bench,
Allahabad, Sitting at Lucknow.

Shyam Bahadur & others Applicants.

Versus

The Union of India, and others Respondents.

Annexure No. 1.

No. Divisional Office,
Lucknow.

The Divl. Secretary, 20th Nov. 1982.
N.R., Running ..
Room, Alambagh, Lucknow.

The Divisional Secretary,
U.R.H.U.,
Charbagh, Lucknow.

Sub: Selection for the post of Artisan in Gr. Rs 260-400 (RS
Against 25% Departmental Quota.

Circular.

A copy of this office circular letter of even number, dated 2.9.1982 addressed to Sr. DSTE, All Signal Inspectors and others, is appended below for your information and guidance. In view of this fact that the copy of the circular letter was not sent to the Unions of and wide publicity could not be given, the last date of receipt of application is extended and is fixed as 15.12.1982. Accordingly, the applications on the proforma should be reached to A.P.O., (O) on or before 15.12.82 after which no application will be entertained.

C/ ~~Sr.~~ Sr. R.T.E., D.S.T.E.,/LKO Sd/-
S.C.T.R. / LKO.

(S.Dharni)
C/ All signal Inspector for Divisional Railway Manager,
on LKO. Division. Lucknow.

Copy of the circular letter quoted above.

sub: As above.

It has been decided to hold a selection for recruitment of the following skilled Artisan Apprentice (MSM, ESM, TCM and TCM(L) from amongst the unskilled and semi-skilled staff of S & T branch against 25% of quota of vacancies reserved for them.

S.No. Category Grade:

1. TCM 260-400 (RS) VIII Class: 18 to 25, relaxable
Passed to the Service rendered.

$\frac{A}{22}$

1. TCM Rs 260-400(Rs) VIII Class 18 to 25 relaxable
passed . to the service
rendered by them to
the extent of ten(10)
year.

2. TCM -do- -do- -do-
3. ~~TCM~~ -do- -do- -do-
4. ~~TCM~~ ESM -do- -do- -do-

The above should be given wide publicity.

Hindi version will follow.

PROFORMA

Application for the post of _____

1. Name
2. Father's name
3. Designation & Station
4. date of birth.
5. Date of appointment.
6. Educational qualification.
7. Remarks of Sr. Subordinates.

Dated:

Signature of the applicant.

True Copy.

Autokred
anfrage

(14)

In the Central Administrative Tribunal, Additional Bench
Allahabad sitting at Lucknow

Shyam Bahadur & ors vs Union of India & ors

Annexure IV - 2

NORTHERN RAILWAY

No. 220E/II-I/S&T/82

Divisional Office,
Lucknow. Dt. 5.2.88.
PROVISIONAL

NOTICE

As a result of written test held for the post of ESM/III in scale 950-1500 (RPS) in the DRM Office, LKO against 25 quota on 16.5.87, the following candidates have qualified in written test, they should keep themselves ready for viva voce test without further notice.

1. Shri Changur Ram	Kh/SI/D/W/BSB
2. Shri Vishwanath Prasad	Kh/SI/D/SLN at FD
3. Shri Ajai Kumar Srivastava	Kh/SI/D/E/FD
4. Shri Madhu Sudan Prasad	T/M/CSI/E/BSB
5. Shri Hari Shankar Singh	Kh/SI/E/W/BSB
6. Shri Israil Ansari	-do-
7. Shri Ram Baran	Kh/CSI/E/BSB
8. Shri Balram Yadav	Kh/SI/D/W/BSB
9. Shri Shashi Dhar Kurub	SCI/E/BSB
10. Shri Doda Nath Pandey	Kh/CSI/E/BSB
11. Shri Suresh Chandra Tewari	Kh/SI/E/RBL
12. Shri Ram Pd. Singh	Kh/SI/D/PBH
13. Shri Gaya Lal Pal	Kh/SI/D/RBL
14. Shri Kanta Prasad	-do-
15. Shri Chandra Mani Singh	-do-
16. Shri Hari Singh S/o	Kh/SI/D/PBH / CSS-I - 400
17. Shri Chandrika	Kh/CSI/II/LKO
18. Shri Shyam Bahadur	-do-
19. Shri Kamalakar Lal Shukla	-do-
20. Shri Ram Milan	-do-
21. Shri Waqar Ahmad	T/M/CSI/I/LKO
22. Shri Mainudding	T/M/CSI/II/LKO
23. Shri Ram Chander	-do-
24. Shri Jagdamba Pd. Tripathi	Kh/SI/C/LKO
25. Shri Shiv Narain	Kh/CSI/I/LKO
26. Shri Prabhu Nath Singh	Kh/CSI/I/LKO
27. Shri Shanker Lal - 10	-do-
28. Shri Jagdish	Kh/CSI/II/LKO
29. Shri Rajendra Pd. Maurya	Kh/SI/E/W/BSB
30. Shri Mohan Jeet Singh	Kh/CSI/I/LKO
31. Shri Rajendra Pd. Singh	Kh/SI/D/RBL
32. Shri Mond. Haloom	Kh/SI/D/RBL
33. Shri Brahma Doo Sharma	Kh/CSI/E/BSB
34. Shri Sri Krishna Rai	Kh/SI/D/E/FD
35. Shri Dashrat Ram	Kh/CSI/E/BSB
36. Shri Umesh Chandra Dubey	-do-
37. Shri Ram Milan	-do-
38. Shri Shiv Dayal	Kh/SI/C/LKO
39. Shri Sia Ram	Kh/SI/D/RBL
40. Shri Raj Ram	Kh/SI/C/RBL

For Divl. Personnel Officer,
Lucknow.

Copy to. Sr. DSTE/LKO

CSI/I&II/LKO, SI/D/E&W/BSB&FD

SI/D/PBH, RBL, SI/C/LKO.

Divl. Secy/NRMU/URMU/LKO

Attended
copy
[Signature]

In the Central Administrative Tribunal, Additional Bench
Allahabad, sitting at Lucknow.

Shyam Bahadur & vs - - - Applicants

vs

Union of India & vs

Respondents.

Annexure No 3

NORTHERN RAILWAY

No.220E/II/I/Teletented Quota.

Divisional Office,
Lucknow, Dt. 19.10.80.

NOTICE

As a result of selection for the post of ESM/Gr.III in scale Rs.950-1500(RPS) against 25% teletented quota, the following candidates are placed on the provisional panel of ESM Gr.III in scale Rs.950-1500(RPS), on being found suitable in the selection held on 16.5.87, 14.5.87 and 31.8.88, their names are given in accordance of seniority.

1. Shri Jhandrika	S/O Shri Deo Narain
2. Shri Shankar Lal (SC)	S/O Shri Mahabir Pd.
3. Shri Hari Singh (SC)	S/O Shri Khem Chand
4. Shri Chandramani Singh	S/O Shri Bhulashar Singh
5. Shri Ram Prasad	S/O Shri Devi Dayal
6. Shri Ram Prasad Singh	S/O Shri Shree Joro
7. Shri Siya Ram	S/O Shri Jagannath
8. Shri Raja Ram	S/O Shri Dukhi Ram
9. Shri Mohd. Halim	S/O Shri Mohd. Habib
10. Shri Mohan Jaot Singh	S/O Shri Trilok Singh
11. Shri Shriv Narain	S/O Shri Moti Lal
12. Shri Suresh Chander Tewari	S/O Shri Mathura Prasad
13. Shri Ram Baran (SC)	S/O Shri Subal Ram
14. Shri Ram Milan	S/O Shri Puddi
15. Shri Chhannu Ram (Var)	S/O Shri Kuber Ram
16. Shri Madhu Suban Pd.	S/O Shri Brij Mohan Pd.
17. Shri Shiv Dayal	S/O Shri Lattan
18. Shri Gaya Lal Pal	S/O Shri Nathu Prasad
19. Shri Sri Krishna Rai	S/O Shri Dalal Rai
20. Shri Moynuddin	S/O Shri Fakir
21. Shri D.N. Pandey	S/O Shri Kuber Pandey
22. Shri Prabhu Nath Singh	S/O Shri R.K. Singh
23. Shri Balram Yadav	S/O Shri R.A. Yadav
24. Shri Wadar Ahmad	S/O Shri S.M. Hussain

for Sr. Divl. Personnel Officer,
N.Rly., Lucknow.

Copy to:- Sr. DSTE/LKO,
2. CSI/I&II/LKO, CSI/PBH,
3. CSI/E&W/BSE, SI/E&W/FO,
4. SI/RBL, CSI/C/LKO,
5. DSTE/Const./LKO,
6. Divl. Secy. NRMU/URMU/LKO.

Attested copy
Ambar
AC

बअदालत श्रीमान

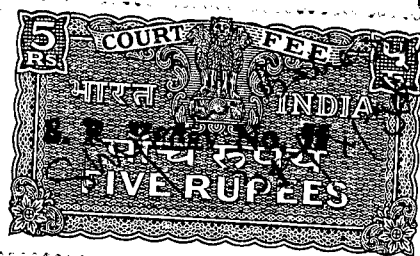
In the Central Administrative Tribunal at Delhi, Bittuwal
Mubun, महोदय

[वादी] अपोलान्ट

Shyam Bahadur, Tejpal Singh & Umesh Chandra Dubey

प्रतिवादी रेंस्पाडेन्ट

श्री ... का



वकालतनामा

वादी [अपोलान्ट]

Shyam Bahadur & Son बनाम Union of India प्रतिवादी (रेंस्पाडेन्ट)

नं० मुकदमा

सन्

पेशी की ता०

१६

ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री

B. B. Rao

Well. High Court - Mumbai

वकील

महोदय

एडवोकेट

नाम	व	नाम
अदालत	म	फरीकान
मुकदमा	नं०	
तारीख		

को अपना वकील नियुक्ति करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोंतर करें या कोई कागज दाखिल कर या लौटावे या हमारी ओर से डिपरी जारी करावे और रुपया वसूल कर या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारे ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकदमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) काद खिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पच नियुक्त करें- वकील महोदय द्वारा की गई वह सब कार्य वाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदानी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर

श्रीमान १६/१२
जोशी
Mubun

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन् १६

ई०

Filed today
5/4

Before the Central Administrative Tribunal, Addl. Bench
Allahabad sitting at Lucknow.

O.A no. 210 of 1988

1/2

C.M. An. 63/89 (L)
on
OA 210/88 (L)

Shyam Bahadur & others Applicants

Vs

Union of India & others Opp. Parties./ Respdt.

Amendment Application

The humble application for amendment, of the above
named applicants most respectfully begs to submit as under:-

24/11/89
6/11/89
3/11/89
1. That during the pendency of the aforesaid case
this Honible court vide its order dated 22.2.89 and
29.3.89 ordered the applicants to amend the memo of the
application and to array all the 24 persons mentioned in
Annexure 3 as a necessary respondents to the case.

2. That in view of the above the applicants proposes
the following amendments in memo of the application,

(A) That in page 1 of the application, after respondent
no. 5, the following may be added as respondents nos 6 to 29

6. Shri Chandrika S/o Shri Deo Narain
7. " Shankar Lal (SC) s/o Shri Mahabir Pd.
8. " Hari Singh (SC) s/o Shri Khem Chand
9. " Chandro Mani Singh S/o Shri Guleshar Singh.
10. " Kamta Prasad S/o Shri Devi Dayal.

11. Shri Ram Prasad Singh S/o Shri Shiv Jore.
12. " Siya Ram S/o Shri Jagannath
13. " Raja Ram S/o Shri Dukhi Ram.
14. " Mohd. Haleem S/o Shri Mohd. Habib
15. " Mohan Jeot Singh S/o Shri Trilok Singh.
16. " Sheo Narain S/o Shri Moti Lal
17. " Suresh Chandra Tewari S/o Shri Mathura Pd.
18. " Ram Baran S(SC) S/o Shri Subai Ram
19. " Ram Milan S/o Shri Puddi.
20. " Chhangur Ram S/o Shri Kuber Ram.
21. " Madhu Sudan S/o Shri Brij Mohan Pd.
22. " Sheo Dayal S/o Shri Rattan.
23. " Daya Lal Pal S/o Shri Nathu Pd.
24. " Krishna Rai S/o Shri D Lal Rai
25. " Moinuddin S/o Shri Fakir.
26. " D.N.Dandey S/o Shri Kuber Pandey.
27. " Prabhu Nath Singh S/o Shri R.K. Singh.
28. " Belram Yadav S/o Shri R.A. Yadav.
29. " Wazir Ahmad S/o Shri S.M. Hussain.

All working in the office
Sr. Divisional Personnel Officer, N.Rly., Lucknow.

B. That similarly in para 2 of the application
after no. V the following may be added as no. VI to XIX

- VI. Shri Chandrika Pd. S/o Shri Deo Narain
- VII " Shankar Lal (SC) S/o Shri Mahabir Pd.
- VIII " Hari Singh (SC) " " Khem Chandu
- IX " Chandra Mani Singh S/o Shri Gulechar Singh
- X " Kamta Pd. S/o Shri Devi Dayal.
- XI " Ram Pd. Singh S/o Shiv Jore
- XII " Siya Ram S/o Jagannath.
- XIII " Raja Ram S/o Shri Dukhi Ram.
- XIV " Mohd. Haleem S/o Shri Mohd. Babib
- XV " Mohan Jeot Singh S/o Shri Trilok Singh
- XVI " Sheo Narain S/o Shri Moti Lal

- XVII Smt Suresh Chandra Dewari S/o Shri Mahura Pd.
XVIII " Ram Baran (SC) S/o Shri Subai Ram
XIX " Ram Milan S/o Shri Puddi
XX " Chhangur Ram S/o Sri Kuber Ram
XXI " Madhu Sudan S/o Sri Brij Mohan Pd.
XXII " Sheo Dayal S/o Shri Rattan.
XXIII " Daya Lal Pal S/o Shri Nathu Pd.
XXIV " Krishna Rai S/o Shri Dalal Rai
XXV " Moineudin S/o Shri Fakir.
XXVI " D.N.Pandey " " Kuber Pandey.
XXVII " Prbhu Nath Singh S/o Shri R.K.Singh.
XXVIII " Balram Yadav " " R.A.Yadav
XXIX " Wacer Ahmad S/o Shri S.M.Hussain.

All working in the office of the Sr. Divisional
Personnel Officer, N.Rly., Lucknow .

C That in para 9 of the application after the word.
' is not applicable, the following may be added further:-

However during the pendency of this
application the applicants preferred their departmental
appeal before the Opp. Party no. 3 on 19.12.'88 and a copy
which was also sent to Opp. party no. 4 and 5 but with no
effect, hence this application.

3. That the applicants will suffer irreparable loss
and substantial injury shall be caused to them, if the
amendments, aforesaid is not allowed.

continued...4.

Filed

A/291

Before the Central Administrative Tribunal, Addle. Bench
Allahabad sitting at Lucknow.

O.A no. 210 of 1988

CM An. 62/89 (C)

on
O.A 210/00LL)

Please keep
on record
also with the
file & put up
on 26/4/89.

Recd
STY
PS to VC.

Shyam Bahadur & others Applicants

Vs

Union of India & others Opp. Parties./ Respdt.

Amendment Application

The humble application for amendment, of the above
named applicants most respectfully begs to submit as under:-

1. That during the pendency of the aforesaid case
this Hon'ble court vide its order dated 22.2.89 and
29.3.'89 ordered the applicants to amend the memo of the
application and to array all the 24 persons mentioned in
Annexure 3 as a necessary respondents to the case.

2. That in view of the above the applicants proposes
the following amendments in memo of the application,

(A) That in page 1 of the application, after respondent
no. 5, the following may be added as respondents nos 6 to 29

5. Shri Chandrika S/O Shri Deo Narain
7. " Shankar Lal (SC) s/o Shri Mahabir Pd.
8. " Hari Singh (SC) s/o Shri Khem Chand
9. " Chandra Mani Singh S/o Shri Guleshar Singh.
10. " Kamta Prasad S/o Shri Devi Dayal.

[Signature]

22/4/89
STY
26/4/89

Keep on record

- A/30
11. Shri Ram Prasad Singh S/o Shri Shiv Jore.
 12. " Siay Ram S/o Shri Jagganath
 13. " Raja Ram S/o Shri Dukhi Ram.
 14. " Mohd. Haleem S/o Shri Mohd. Habib
 15. " Mohan Jeot Singh S/o Shri Trilok Singh.
 16. " Sheo Narain S/o Shri Moti Lal
 17. " Suresh Chandra Tewari S/o Shri Mathura Pd.
 18. " Ram Baran S(SC) S/o Shri Subai Ram
 19. " Ram Milan S/o Shri Puddi.
 20. " Chhangur Ram S/o Shri Kuber Ram.
 21. " Madhu Sudan S/o Shri Brij Mohan Pd.
 22. " Sheo Dayal S/o Shri Rattan.
 23. " Daya Lal Pal S/o Shri Nathu Pd.
 24. " Krishna Rai S/o Shri Dalal Rai
 25. " Moinuddin S/o Shri Fakir.
 26. " D.N. Dandey S/o Shri Kuber Pandey.
 27. " Prabhu Nath Singh S/o Shri R.K. Singh.
 28. " Balram Yadav S/o Shri R.A. Yadav.
 29. " Wacar Ahmad S/o Shri S.M. Hussain.

24/11/95

G/1/12/24

24/11/95

All working in the office
Sr. Divisional Personneal Officer, N.Rly., Lucknow.

- B. That similarly in para 2 of the application after no. V the following may be added as no. VI to XXIX
- VI. Shri Chandrika Pd. S/o Shri Deo Narain
 - VII " Shankar Lal (SC) S/o Shri Mahabir Pd.
 - VIII " Hari Singh (SC) " " Khem Chandra
 - IX " Chandra Mani Singh S/o Shri Guleshar Singh
 - X " Ramta Pd. S/o Shri Devi Dayal.
 - XI " Ram Pd. Singh S/o Shiv Jore
 - XII " Siya Ram S/o Jagannath.
 - XIII " Raja Ram S/o Shri Dukhi Ram.
 - XIV " Mohd. Haleem S/o Shri Mohd. Babib
 - XV " Mohan Jeot Singh S/o Shri Trilok Singh
 - XVI " Sheo Narain S/o Shri Moti Lal
- m/24/11/95

- A/31
- XXVII Shri Suresh Chandra Dewari S/o Shri Mathura Pd.
XXVIII " Ram Baran (SC) S/o Shri Subai Ram
XIX " Ram Milan S/o Shri Puddi
XX " Chhangur Ram S/o Sri Kuber Ram
XXI " Madhu Sudan S/o Sri Brij Mohan Pd.
XXII " Sheo Dayal S/o Shri Rattan.
XXIII " Daya Lal Pal S/o Shri Nathu Pd.
XXIV " Krishna Rai S/o Shri Dalal Rai
XXV " Moinuudin S/o Shri Fakir.
XXVI " D.N.Pandey " " Kuber Pandey.
XXVII " Prbhu Nath Singh S/o Shri R.K.Singh.
XXVIII " Balram Yadav " " R.A.Yadav
XXIX " Wacar Ahmad S/o Shri S.M.Hussain.

All working in the office of the Sr. Divisional
Personnel Officer, N.Rly., Lucknow .

C That in para 9 of the application after the word.
' is not applicable, the following may be added further:-

3. However during the pendency of this
application the applicants preferred their departmental
appeal before the Opp. Party no. 3 on 19.12.'88 and a copy
which was also sent to Opp. party no. 4 and 5 but with no
effect, hence this application.

3. That the applicants will suffer irreparable loss
and substantial injury shall be caused to them, if the
amendments, aforesaid is not allowed.

continued...4.

Bhawan

P r a y e r

Wherefore it is most respectfully prayed
that this Hon'ble Tribunal may kindly be pleased
to allow the amendment application and permit the
applicants to amend their application as proposed
hereinafter.

21/4/89 21/4/89

Applicants

v e r i f i c a t i o n

The applicants named above do hereby verify that
that the contents of this amendment application from
paras 1, 2 and 3 are true to my personal knowledge
and belief. No part of it is false and nothing
material has been concealed thereof.

Lucknow

Dated 5. April '89.

21/4/89 21/4/89

Applicants.

21/4/89

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT-BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1998) (1)

No. CAT/LKO/Jud/CB/

dated

S. B. Khatala

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 7 1998
for Final Hearing.

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this day of 1998.

Hinesh

For DEPUTY REGISTRAR

- To,
- 1) The Union of India through the Secretary, Railway Board, New Delhi
 - 2) General Manager, N. Rly. Baroda House New Delhi
 - 3) Q.R. M. N. Rly. Lucknow
 - 4) D.P.O. N. Rly. Lucknow
 - 5) Dir. General Tele. Communication Engg. N. Rly. LKO
 - 6) Chandulika S/o. Poo. Narain
 - 7) Shankar Lal. S/o. Sh. Mahesh Prasad

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 2/0 of 1988) (2)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khalase

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 7 1988.
for Final Hearing.

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this _____ day of _____ 1988.

Vinod

For DEPUTY REGISTRAR

- To
The Union of India through the Secretary Railway Rail-
Bhawan New Delhi
- 1) General Manager N. Rly Baradattase New Delhi
 - 2) Q.R. M. N. Rly Lucknow
 - 3) Q.P.O. N. Rly Lucknow
 - 4) Dir. Signal Tele. Communication Engineer
N. Rly LKO
 - 5) Chandrika S/o Sec. Marain
 - 6) Shankar Lal (Sec) S/o Mahesh Prasad

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow. - 226 001

(Registration No. 210 of 1978) (L)

No. CAT/LKO/Jud/CB/

dated.

S. B. Khalasi

APPLICANT(S)

VERSUS

Union of Jachar

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 9 1988

for final hearing to file counter within 4 weeks
and there after 2 weeks Rejoinder

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

dinesh/

For DEPUTY REGISTRAR

(26)

D. N. Pandey S/o Kulbir Pandey
D.P.O. N. Rly. Lko.

(27)

Pooabhu Nath Singh S/o R. K. Singh
D.P.O. N. Rly. Lko.

(28)

Balsram Yadav S/o R. A. Yadav
D.P.O. N. Rly. Lko.

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 211 of 1988) L

No. CAT/LKO/Jud/CB/

dated .

S. B. Khadase

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 14 day of 3 1988

for final hearing of the case
and has also appointed 14 day of 3 1988

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

dinesh/

For DEPUTY REGISTRAR

26) D. M. Pandey for K. B. Pandey
D. P. M. Pandey for K. B. Pandey

27) D. M. Pandey for K. B. Pandey
D. P. M. Pandey for K. B. Pandey

28) D. M. Pandey for K. B. Pandey
D. P. M. Pandey for K. B. Pandey

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 2K of 1988) 61

No. CAT/LKO/Jud/CB/

dated

C. B. Khatalase

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 3 1988

for Final hearing to file answer
not then allow 2 weeks to file answer

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 15 day of 7 1988

Dinesh/

For DEPUTY REGISTRAR

26) D. N. Pandey to K. K. Pandey
D. P. N. Pandey 2K

27) D. N. Pandey to K. K. Pandey
D. P. N. Pandey 2K

28) D. N. Pandey to K. K. Pandey
D. P. N. Pandey 2K

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1988) (2)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khodse

APPLICANT(S)

VERSUS

Union of Jochu

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has

fixed 4 day of 9 1988

for Final Hearing to counter within 2 weeks.

and there after 2 weeks Response

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988.

Dinesh/

For DEPUTY REGISTRAR

(29)

wakar . Akomad . S/o S.M. Hussain -

D.P.O. N. Rly. LKO

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 2/0 of 1988)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khalasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named has prescribed an application a copy whereof is enclosed herewith which has been registered in this Tribunal and has fixed 4 day of 9 1988 for final hearing. To file counter with 4 weeks and here after 2 weeks file rejoinder

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal
this 27 day of 7 1988

Vinodh

For DEPUTY REGISTRAR

- (5) Deinical Second Tele Communication Engineer
Northern Railway. LKO.
- (6) Shri Chandraka S/o Deo Narain
D. P. O. N. Rly. LKO.
- (7) Shri Shankar Lal (S.E) S/o Mahabir Prasad
D. P. O. N. Rly.
LKO

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1978 (2))

No. CAT/LKO/Jud/CB/

dated .

S. B. Khelasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has

fixed 4 day of 5 1988.

for ~~final hearing to file counter with 21 weeks~~
and then after 2 weeks file rejoinder

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

Dinesh

For DEPUTY REGISTRAR

⑤ Regional General Tube Commission Engineer
Northern Railway Lko.

⑥ Chandrakant S/o Doo Maran

D. P. O. XI. Dly Lko

⑦ Shrikanth Lal (S/o) Shri Mahabir Prasad

D. P. O. XI. Dly
Lko

Registered A/D

8/4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 216 of 199)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khadgasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed for 14 day of Feb 199 at 11 o'clock
for and this office will be in charge

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of Feb 199

Dinesh/

For DEPUTY REGISTRAR

- ⑤ Received Sugorik K. C. ...
Northern Railway Lko
- ⑥ Ch. d. d. S. C. D. C. ...
- ⑦ D. P. C. ...
- ⑧ Shankar Lal (S. C.) ...
- ⑨ D. P. C. ...

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 2/0 of 1988) (C)

No. CAT/LKO/Jud/CB/

dated . _____

S. B. Khilasi

APPLICANT(S)

VERSUS

Union of Indus

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 9 1988.
for final hearing to file counter within 2 weeks
and there after 2 weeks file Registrar

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

dinesh/

For DEPUTY REGISTRAR

(8) Hari Singh (s.c) S/o Khamchand.

D.P.O. N. Rly. LKO

(9) chandra mani Singh S/o Bhuleshor Singh

D.P.O. N. Rly. LKO

(10) Kamta Prasad S/o Deve Daffal.

D.P.O. N. Rly. LKO

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1988) (1)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khatala

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has

fixed 4 day of 7 1989.

for fixed time to file cond. within 2 weeks
and then after 2 weeks file Discharge

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1989.

dinesh/

For DEPUTY REGISTRAR

8) Hari Singh (s.c) S/o Khamchand

D.P.O. XI Rly. LKO

9) Chandra Prasad Singh S/o Bhulashree Singh

D.P.O. XI Rly. LKO

10) Kamta Prasad S/o Dore Daffal

D.P.O. XI Rly. LKO

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 216 of 1988) (C)

No. CAT/LKO/Jud/CB/

dated

S. B. Khatri

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has

fixed 10 day of 7 1988.

for 10 day of 7 1988.

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 10 day of 7 1988

Vinod

For DEPUTY REGISTRAR

8/ H. Singh / S. B. Khatri

D. P. O. N. P. L. K.

9/ H. Singh / S. B. Khatri

D. P. O. N. P. L. K.

10/ H. Singh / S. B. Khatri

D. P. O. N. P. L. K.

Registered A/D

A/5

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1998) (2)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khalasi

APPLICANT(S)

VERSUS

Union of Jordin

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 9 1998
for final hearing to file counter written 4 weeks
and there after 2 weeks file rejoinder

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1998

dinesh

For DEPUTY REGISTRAR

(11) Ram Prasad Singh S/o Sheo Jaisi

D.P.O. M. Rly. Lko.

(12) Sita Ram S/o Jagannath

D.P.O. M. Rly. Lko.

(13) Raja Ram S/o Dinkhi Ram

D.P.O. M. Rly. Lko.

Registered A/D

14/10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1981) (1)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khatalasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 21 day of July 1981

for final hearing to be held within 4 weeks
and thereafter no further extension

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of July 1981

Dinesh/

For DEPUTY REGISTRAR

(11) Ram Prasad Singh St. Shree Jee

D.P.C. N. Rly. Lko

(12) Bra Ram St. Jagannath

D.P.C. N. Rly. Lko

(13) Raja Ram St. Public Room

D.P.C. N. Rly. Lko

Registered A/D

A/57

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1986) (1)

No. CAT/LKO/Jud/CB/

dated

S. B. Khatala

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 7 1986
for hearing before the Bench

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1986

Dinesh/

For DEPUTY REGISTRAR

(11) Ram Prasad Singh, Secy. Shree Jan

D.P.C. - H. Kly. LKO

(12) Shri Ram Singh, Secy. Shree Jan

D.P.C. - H. Kly. LKO

(13) Rajendra Kumar, Secy. Shree Jan

D.P.C. - H. Kly. LKO

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1988) (2)

No. CAT/LKO/Jud/CB/

dated .

S. B. Bhalasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 9 1988.
for final hearing to file counter within 4 weeks
and there after 2 weeks file Registrar

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

dinesh/

For DEPUTY REGISTRAR

(14) Mohd Helim S/o Mohd Hakeem

D.P.O. N. Rly Lko.

(15) Sher Nareem S/o Matizul

D.P.O. N. Rly Lko.

(16) Suresh Chandra Tewari S/o Mathura Prasad.

D.P.O. N. Rly Lko.

Registered A/D

A/9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 91/- of 1988)(2)

No. CAT/LKO/Jud/CB/

dated .

S. B. Bhalasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has

fixed 4 day of 9 1988
for final hearing to file counter motion 2 weeks
and then after 2 weeks file rejoinder.

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

Dinesh/

For DEPUTY REGISTRAR

(14) Mohd. Madam S/o Mohd. Madam S/o
D.P.O. N. Bly 2ko

(15) Shiv Narayan S/o Mohd. Madam S/o
D.P.O. N. Bly 2ko

(16) Suresh Chandra Tewari S/o Mohd. Madam S/o
D.P.O. N. Bly 2ko

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 225 001

(Registration No. 211 of 1980) (1)

No. CAT/LKO/Jud/CB/

dated

S. B. Bhale

APPLICANT(S)

VERSUS

State of U.P.

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 5 1980
for hearing before the court

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1980

dinesh/

For DEPUTY REGISTRAR

- (14) Shri. M. L. Shrivastava
D. P. C. M. 14/1/80
- (15) Shri. M. L. Shrivastava
D. P. C. M. 14/1/80
- (16) Shri. M. L. Shrivastava
D. P. C. M. 14/1/80

Registered A/N

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. _____ of 198)

No. CAT/LKO/Jud/CB/

dated . _____

APPLICANT(S)

VERSUS

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed _____ day of _____ 198 .
for _____

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this _____ day of _____ 198 .

Wincsh/

For DEPUTY REGISTRAR

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1990 (C))

No. CAT/LKO/Jud/CB/

dated .

S. B. Khelasi

APPLICANT(S)

VERSUS

Union of Jorhri

RESPONDENT(S)

Please take notice that the applicant above named has prescribed an application a copy whereof is enclosed herewith which has been registered in this Tribunal and has fixed 4 day of 9 1990 for Final Hearing.

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 27 day of 7 1990.

Dinesh/

For DEPUTY REGISTRAR

Tg,

② General Manager Northern Railways, Baroda
Hdqr New Delhi

③ D. K. M. N. Rly. LKO

④ Genl. Personal Officer Northern Railway
Lucknow

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 199)

No. CAT/LKO/Jud/CB/

dated . _____

S. B. Icholas

APPLICANT(S)

VERSUS

State of U.P.

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 1st January day of 199
for _____

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this _____ day of _____ 199 .

Vinod

For DEPUTY REGISTRAR

① General Manager, P.W.D. Lucknow

② Home Secy, Lucknow

③ D.K. Jha, Secy, Lucknow

④ Asst. Secy, P.W.D. Lucknow

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. _____ of 198)

No. CAT/LKO/Jud/CB/

dated . _____

APPLICANT(S)

VERSUS

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed _____ day of _____ 198 .
for _____

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this _____ day of _____ 198 .

Minesh/

For DEPUTY REGISTRAR

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1988) (2)

No. CAT/LKO/Jud/CB/

dated . _____

S. B. Khilasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 4 day of 9 1988.

for final hearing to file counter within 4 weeks
and there after 2 weeks file rejoinder

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

Vinodh

For DEPUTY REGISTRAR

(18) Ram Basan (S:e) S/o Subai Ram,

D.P.O. N. Rly Lko.

(19) Ram Milans S/o Sri Puddi

D.P.O. N. Rly. Lko.

(20) Chhanger Ram S/o Sri Kuber Ram,

D.P.O. N. Rly. Lko.

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1982) (1)

No. CAT/LKO/Jud/CB/

dated .

S. B. Khilasi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has

fixed 4 day of 9 1983

for final hearing to file counter with 40000/-
and then other 20000/- file rejoinder

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1983

dinesh/

For DEPUTY REGISTRAR

(18) Ram Baidan (S.C.) S/o Subodh Kumar

D.P.O. N.Rly. Lko.

(19) Ram Baidan S/o Subodh Kumar

D.P.O. N.Rly. Lko.

201 Chhangu Ram S/o Subodh Kumar

D.P.O. N.Rly. Lko.

$\frac{A}{5L}$

Gandhi Bhawan, Opp. Residency
Lucknow. - 226 001

25

dated

APPLICANT(S)

VERSUS

RESPONDENT(S)

fixed 4 day of 5 1987

for Franklin D. Roosevelt at 11 to 12 noon
Mon. After 9 o'clock. At 1 o'clock

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1987.

For DEPUTY REGISTRAR

187 K. A. B. 130 12-11-11 201-1-1-11

W. P. C. N. Kly Lko

(19) Rosa blanda Nutt. Anchale.

WFO 10/14/20

Chlorophyll a and b contents were determined

W. R. C. M. 17. 21-0

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1988) 2

No. CAT/LKO/Jud/CB/

dated .

S. B. Khatri

APPLICANT(S)

VERSUS

Union of Jondra

RESPONDENT(S)

Please take notice that the applicant above named has prescribed an application a copy whereof is enclosed herewith which has been registered in this Tribunal and has fixed 4 day of 9 1988 for final hearing of the matter within 4 weeks and there after 2 weeks file Rejoinder.

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988.

Minesh/

For DEPUTY REGISTRAR

(21) Madhu Sarda Pd. S/o Brij Mohan Pd.

D. P. O. M. Rly. Lko

(22) Shri Rajal S/o Sri Ratan.

D. P. O. M. Rly. Lko

(23) Gaya Lal Pal S/o Nam. Prasad.

D. P. O. M. Rly. Lko

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 1981) (A) (C)

No. CAT/LKO/Jud/CB/

dated .

S. L. M. L. K.

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed

for 21 day of 3 1981
and this after 2 weeks of the registration

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1981

Dinesh/

For DEPUTY REGISTRAR

21) Madhu Soodha V. Sh. B. Singh Madhu V. Sh. B. Singh
P. P. & M. Rly. Lko

22) Shri. Nagesh Singh V. Sh. B. Singh
P. P. & M. Rly. Lko

23) Ganga Lal V. Sh. B. Singh
P. P. & M. Rly. Lko

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 210 of 193)

No. CAT/LKO/Jud/CB/

dated .

S. D. M. L. C.

APPLICANT(S)

VERSUS

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed for day of , 198
for

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this day of , 198

dinesh/

For DEPUTY REGISTRAR

1) Mulla, LKO, J. D. C. L. C.

2) D. P. C. M. K. L. C.

3) D. P. C. M. K. L. C.

4) D. P. C. M. K. L. C.

5) Goya, J. D. C. L. C.

6) D. P. C. M. K. L. C.

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No. 216 of 1988) (2)

No. CAT/LKO/Jud/CB/

dated . _____

S. B. Khadase

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named has prescribed an application a copy whereof is enclosed herewith which has been registered in this Tribunal and has fixed 4 day of 9 1988 for Final hearing to file counter within 4 weeks and there after 2 weeks Response.

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

Vinod

For DEPUTY REGISTRAR

(24) Krishna Rai S/o Dabul Rai

(25) Maimuddin S/o Farid

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 225 001

(Registration No. 210 of 1988) (2)

No. CAT/LKO/Jud/CB/

dated .

S B - Khedosi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 21 day of 3 1988

for Fixed Tuesday 10.00 AM at Lucknow
and Mr. J. B. Khedosi, Advocate

If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 17 day of 7 1988

Jinesh/

For DEPUTY REGISTRAR

Krishna Rao S. B. Khedosi

M. B. Khedosi

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW
Opp. Residency Gandhi Bhavan, Lucknow.

No. CAT/CE/IKO/JUL/565-16586

24/3

Date :

REGISTRATION NO 102/88 OF ~~1691/92~~ (L)

Sh. Sarafat Husain Applicant.

VERSUS

- Union of India & others Respondents.
- ① Sh. Sarafat Husain, Village - Asandra, P.O. - Asandra,
Distt - Barabanki (Son of Late Liyakat Husain)
- ② Sh. V. K. Choudhary, Advocate, Barod Khana (बरोद खाना),
Mai Basti, Near Alankar Cinema, Udaiganj, Lucknow.

Please take notice that the applicant above named has presented an application a copy _____ thereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has fixed 4th day of April-1992 for final hearing.

If, no appearance is made on your behalf, your pleader of by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this 23 day of 3 1992

For Deputy Registrar.

M. Panda./

O/C

व अदालत श्री मान Before Chief Adm Tribunal
(Chief Bench)

वादी मुद्दई

O. A No 210 of 1988 Lucknow

प्रतिवादी मुद्दालय का कालतनामा

D.O.H ~~1988~~

Shyam Bahadur Khalla & 2 others
V/s
Union of Lucknow & others

वादी मुद्दई

प्रतिवादी मुद्दालय

नं० मुकदमा

सन 19 पेशी की तारीख

19

ई०

अगर लिखे मुकदमा में अपनी ओर से भी

रडवोकेट

Sh. Anil Srivastava

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा इकरार करता हूँ। लिखें देता हूँ। इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पेरवी व जवाब देडी व प्रश्न करेगा अन्य कोई कागज दाखिल करें या लीटा दें हमारी ओर से डिक्ली जारी करावें और रुपया वसूल करेगा मुकदमा इकताल दावा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करे या मुकदमा उठावें या कोर्ट में जमा करें या हमारी या विपक्ष फरीकतानी का दाखिल किया रुपया अपने या हमारे हस्ताक्षर मुक्त दस्तखती रसीद से लेवेगा पंच नियुक्ति करें वकील महोदय द्वारा जो गई वड कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं भी यह कहता हूँ। कि मैं हर पेशी स्वयं या किसी अपने फरीकार को भेजता रहूंगा अगर मुकदमा अदम पेरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी।

इसलिये यह कालतनामा लिख दिया कि प्रमाण रहें और समय पर काम आवें।

साक्षी गवाह

हस्ताक्षर

दिनांक

महोदय

साक्षी गवाह

नाम अदालत

नं० मुकदमा

नाम फरीकन

Accepted
for Adm

A/64

In the Honble Court of Central Administrative
Tribunal Lucknow Bench Lucknow
O. A no - 210 of 1988

Shyam Bahadur Das - - - - - Petitioner
Vs

Union of India & - - - - - Opp parties

FF. 15-8-90

The humble application of
the above named petitioner most
respectfully begs to submit as under -
(1) That formerly the petitioner
were directed to take steps against
the opp parties.

(2) That due to a clerical
error, the petitioner could not take
steps against the opp parties.

(3) That the petitioner
regret their clerical mistake and filing
complete steps against all the
opp parties.

Wherefore it is most
respectfully prayed that this Honble Court
be kindly pleased to condone the
delay in filing steps and further
to issue the notices against the
opp parties free of costs.

Dt 15-8-90

Lucknow

Yashwan

Amal J. Jaiswal